

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos. 170-171/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAM CHARAN

Respondent(s)

[ONLY I.A. NO. 281633/2024 (SUSPENSION OF SENTENCE) IN CRIMINAL APPEAL NO. 460 OF 2022 LISTED UNDER THIS ITEM]

IA No. 281633/2024 in CrI.A. No. 460/2022 (II)
(IA No. 281633/2024 - SUSPENSION OF SENTENCE)

Date : 08-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Appellant(s) :

Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Ansh Yadav, Adv.
Ms. Ritika Yadav, Adv.

For Respondent(s) :

Mr. Arup Banerjee, AOR
Mr. Shiv Pratap Singh, Adv.
Mr. Rajiv Agnihotri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 281633/2024 in CrI.A. No. 460/2022

- 1) Heard on the Interlocutory Application.
- 2) After hearing learned counsel, we are not inclined to grant suspension of sentence as prayed for by applicant-appellant No.2. Accordingly, the interlocutory application is dismissed.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR